

and nominated nodal officers to monitor applications and their disposal. In spite of the mandatory requirement of possessing a valid Passport before the application date, approximately 3 lakh Haj application forms were received by the Haj Committee of India by the prescribed deadline of 30.03.2013 against the allocated Haj quota of 1,25,000.

**Power generation from Kudankulam power plant**

\*502. SHRI DEVENDER GOUD T.: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Kudankulam is going to generate power from the next month;

(b) if so, the details of the States to which power from Kudankulam would be allocated;

(c) whether Andhra Pradesh has been requesting for allocating 300 MW from Kudankulam for, at least, one year; and

(d) if so, the reasons for refusing to allocate to Andhra Pradesh at a time when it is reeling under a severe power crisis?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir. The first unit of Kudankulam project is expected to start operation this month, after receipt of stage-wise clearances from the Atomic Energy Regulatory Board (AERB).

(b) Government has allocated 2000 MW of power to be generated from Kudankulam Nuclear Power Plant Units-1&2 as given below:—

State	Allocation (MW)
Tamil Nadu	925
Karnataka	442
Kerala	266
Puducherry	67
Unallocated	300

Based on a request from Chief Minister of Tamil Nadu, Ministry of Power has allocated additional 100 MW power to Tamil Nadu from the unallocated power.

(c) and (d) A request to allocate 300 MW unallocated power from Kudankulam Nuclear Power Project to Andhra Pradesh was received in July, 2012. Unallocated power of Southern Region including the unallocated power from Kudankulam is pooled and fully utilised by Southern Region. However, based on request of Andhra Pradesh, 100 MW power of NTPC stations of Eastern Region was allocated to them in July, 2012.

**Allocation and expenditure under JNNURM and UIDSSMT**

\*503. SHRI K.C. TYAGI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount allocated and actually expended in different States for the schemes under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) during the last three years, year-wise and State-wise;

(b) the details of the projects received and expected to be taken up for execution during the extended period of the above schemes, State-wise; and

(c) the details of the projects under the above schemes received from the States, particularly from Jammu and Kashmir the projects approved, the projects rejected and the projects still under construction with value of each project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Details of Additional Central Assistance (ACA) committed and released for utilisation during the last three years, State-wise and year-wise under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) are given in the Statement-I and II respectively. (See below).

(b) and (c) JNNURM has completed its normal tenure of 7 years on 31.03.2012 and the Government had earlier extended the period for 2 years for completion of ongoing projects and reforms. The Government, on 17.01.2013, has given approval for continuation of the JNNURM to *inter-alia* sanction new projects till March, 2014.

Pursuant to this decision, as on 25.4.2013, 59 projects under UIG and 180 projects under UIDSSMT on various admissible sectors have been received by different States/Union Territories. Of these, 10 projects under UIG and 37 projects under UIDSSMT have been approved as on 25.4.2013, inclusive of 4 projects worth